

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE FIFTEENTH DAY OF JUNE
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 8639 OF 2026

Between:

M/s. Ramesh Medi, No.10-2-992/4, near Suvidya School, Vidyanagar, Karimnagar, Telangana-505001. Rep by its Proprietor, Ramesh Medi.

...PETITIONER

AND

1. The Superintending Engineer, P.R. Region, Panchayat Raj Department, Siddipet, Telangana.
2. Principal Secretary to Government, Panchayat Raj Department, Secretariat, Hyderabad.
3. The Superintending Engineer, R & B Circle, Mancherial, Telangana.
4. Principal Secretary to Government, R & B Department, Secretariat, Hyderabad.
5. The Superintending Engineer, Telangana State Education and Welfare Infrastructure Development Corporation, 4th Floor, RVM Building, SCERT Compound, L.B. Stadium, Hyderabad-500001.
6. Principal Secretary to Government, Education Department, Secretariat, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction more particularly in the nature of MANDAMUS directing the Respondents 1 to 6 to pay the differential tax @ 7% (CGST of 3.5% and SGST of 3.5 % up to 17.7.2022) and @ 6% (CGST of 3% and SGST of 3%) with effect from 18.7.2022 with interest either to the petitioner or directly to the GST Department within a specified time.

Counsel for the Petitioner: SRI MUKTINUTALAPATI RAMACHANDRA MURTHY
Counsel for the Respondent Nos.1 & 2: Ms. SHAZIA PARVEEN,
GP FOR PANCHAYAT RAJ & RURAL DEV
Counsel for the Respondent Nos.3 & 4: GP FOR TANSPORT, ROADS &
BUILDINGS
Counsel for the Respondent No.6: GP FOR EDUCATION
Counsel for the Respondent No.5: --

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 8639 of 2026

DATED : 15.06.2026

Between:

M/s. Ramesh Medi,
Vidyanagar, Karimnagar,
Telangana, rep. by its Proprietor
Mr. Ramesh Medi

... Petitioner

AND

The Superintending Engineer,
P.R. Region, Panchayat Raj Department,
Siddipet, Telangana and five others

... Respondents

ORDER:

Sri M. Ramachandra Murthy, learned counsel appears for petitioner.

Ms. Shazia Parveen, learned Government Pleader for Panchayat Raj appears for respondent Nos.1 and 2.

2. *Vide* order dated 08.10.2025, Writ Petition No.30457 of 2025 filed by the petitioner was disposed of by this Court with liberty to him to challenge the order-in-original dated 25.07.2025 and raise his claim for payment of differential rate of tax against respondent No.5 therein in a separate proceeding.

3. According to the learned counsel for the petitioner, an appeal was preferred and heard, but orders are awaited. The present writ petition is on the claim of differential rate of tax. The petitioner has made a representation to respondent No.5-Superintending Engineer, Telangana State Education and Welfare Infrastructure Development Corporation, Hyderabad, on 25.08.2025 on the subject of reimbursement of the amount of differential tax paid by him, which is now being charged instead of 5% in respect of the agreements entered into with him over the different years 2019-20, 2020-21, 2021-22 and 2022-23 for construction of 2BHK houses. Clause-45 of the agreement dated 30.07.2019 only provides for payment of 5% of Value Added Tax which the petitioner claims to have paid. However, by the order-in-original, tax liability @ 12% up to 17.07.2022 and 18% from 18.07.2022 has been imposed which the petitioner is demanding from the Department. The representation remains un-disposed of.

4. Therefore, upon hearing the learned counsel for the parties, at this stage, we deem it proper to direct respondent No.5/competent authority to consider the representation dated 25.08.2025 submitted by the petitioner in accordance with law by

passing a speaking order within a period of eight weeks from the date of receipt of a copy of this order.

5. The instant Writ Petition is, accordingly, disposed of. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SD/-A.V.S.S.C.S.M. SARMA
JOINT REGISTRAR**

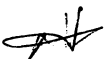
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SECTION OFFICER

To

1. The Superintending Engineer, P.R. Region, Panchayat Raj Department, Siddipet, Telangana
2. Principal Secretary to Government, Panchayat Raj Department, Secretariat, Hyderabad.
3. The Superintending Engineer, R & B Circle, Mancherial, Telangana.
4. Principal Secretary to Government, R & B Department, Secretariat, Hyderabad.
5. The Superintending Engineer, Telangana State Education and Welfare Infrastructure Development Corporation, 4th Floor, RVM Building, SCERT Compound, L.B. Stadium, Hyderabad-500001.
6. Principal Secretary to Government, Education Department, Secretariat, Hyderabad.
7. One CC to SRI MUKTINUTALAPATI RAMACHANDRA MURTHY, Advocate [OPUC]
8. Two CCs to GP FOR PANCHAYAT RAJ & RURAL DEV, High Court for the State of Telangana, at Hyderabad. [OUT]
9. Two CCs to GP FOR TRANSPORT, ROADS & BUILDINGS, High Court for the State of Telangana, at Hyderabad. [OUT]
10. Two CCs to GP FOR EDUCATION, High Court for the State of Telangana, at Hyderabad. [OUT]
11. Two CD Copies

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BS



HIGH COURT

DATED: 15/06/2026

**ORDER
WP.No.8639 of 2026**



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.**

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25/6/26